

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
(PRINCIPAL BENCH) COURT-I

(CAA)-373(PB)/2017

In the matter of :
Konark Cinema (P) Ltd
and Naarad Media (P) Ltd

... PETITIONER

SECTION :
Under Section 230-232

Order delivered on 08.6.2018

Coram :
(R. VARADHARAJAN)
HON'BLE MEMBER (JUDICIAL)
(MS. DEEPA KRISHAN),
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : : Mr. Dhritiman Bhattacharyya & Ms. Deeti Ojha,
Advocates

For the Respondent/Corporate Debtor : Mr. Sushant Mahajan, Advocate
For the Intervener : Ms. Lakshmi Gurung, St. Counsel for Income
tax Deptt
: Mr. C. Balooni, Co. Prosecutor – RD(N)

ORDER

Learned Counsel for the petitioner/Financial Creditor is present. Ld.
Company Prosecutor for ROC as well as Ld. Standing Counsel for Income tax
Department are also present. Heard.

Order is reserved.

- Sdl -
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

- Sdl -
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
08.6.2018